

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 038.

Dated: 4 APR 1995

APPLICATION NO. 750 of 1995.

APPLICANTS: **Sri.V.Ramesh Navada,**

V/S.

RESPONDENTS: **The Secretary,M/o,Health & Family Welfare,
New Delhi and two others.,**

To

1. **Sri.Harikrishna S.Holla,
Advocate,34/3,II-Floor,
Fifth Main,Gandhinagar,
Bangalore-560 009.**
2. **Sri.M.Vasudeva Rao,
Addl.C.G.S.C.
High Court Bldg,Bangalore-1.**

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal,Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 28-03-1995.

Issued on

5/4/95

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Chaya
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

*gm**

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH.

ORIGINAL APPLICATION NUMBER 750 OF 1995

TUESDAY, THIS THE 28TH DAY OF MARCH, 1995.

Mr. T.V. Ramanan,

Member (A)

Mr. V. Ramesh Navada,
Pharmacist, S/o late V.
Venkataramana Navada,
Aged about 44 years,
residing at No. 318/A (3),
9th Main Road, V Block,
Jayanagar, Bangalore-560 041.

.. Applicant.

(By Advocate Shri H.K.S. Holla)

v.

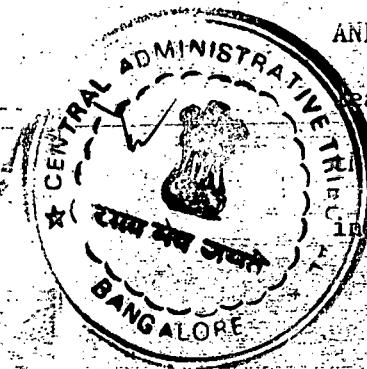
1. Union of India by
Health Secretary,
Ministry of Health & Family
Welfare, Nirman Bhavan, New Delhi.
2. The Director,
Central Government Health Scheme,
Nirman Bhavan, New Delhi.
3. The Deputy Director,
Central Government Health Scheme,
Infantry Road, Bangalore-560 001.

Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

O R D E R

In this application under Section 19 of the Administrative Tribunals Act, 1985, the applicant has sought relief vis-a-vis the order of respondent-3 dated 19-08-1992 by which the leave sanctioned to the applicant on medical grounds by the same authority stands cancelled and the period of absence from duty is treated as dies non. This case is in all fours with the case decided by this Tribunal in N. LAKSHMANA REDDY v. UNION OF INDIA AND OTHERS - [O.A.NO.1585 of 1994 decided on 18-01-1995]. The learned counsel for the respondents points out some delay in applicant approaching this Tribunal. So was the position in the application earlier disposed of by this Tribunal referred



to *supra*. But, there also the delay was overlooked and condoned. Similar treatment is called for herein too.

2. Abiding by the order earlier passed by this Tribunal in Lakshmana Reddy's case supra, I quash the endorsement at Annexure-A1 and maintain that the leave sanctioned to the applicant would stand. Any salary recovered by the authorities from the applicant on this account will have to be paid back to him within a month from the date of receipt of a copy of this order.

3. This application is decided accordingly. No costs.

Sdr.

~~now~~ MEMBER(A)

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TRUE COPY

Section Officer I
Central Administrative Tribunal
Bangalore Bench
Bangalore